

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 114**  
**(IB)-1626(PB)/2019**

**IN THE MATTER OF:**

L & T Housing Finance Ltd.  
v.

..... Petitioners/Applicant

Cosmopolitan Technofab Textiles Pvt. Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 26.07.2019**

**CORAM:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. V.K SUBBURAJ,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:-**

For the Petitioner

Mr. Abhay Pratap Singh, Mr. Vaibhav Singh, Advs.

**ORDER**

On behalf of Respondent, Mr. Gaurav Sharma, learned counsel has put in appearance and has placed on record a resolution of the Respondent authorising him.

Accordingly, Mr. Sanjeev Sehgal has put in appearance who seeks and is granted ten days' time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

A complete copy of the paper book shall be supplied to learned counsel for the respondent during the course of the day.

List for arguments on 23.08.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(DR. V.K SUBBURAJ)**  
**MEMBER (TECHNICAL)**